in the orntral administrative tribunal hyderabad bench at hydedrabad

O.A.NO.

1648

OF 2001

Between:

T. Trinadh

.. APPLICANTS

AND

The Union of India, Rep.by Under Secretary to Government and others

.. RESPONDENTS

TS ZZOJA BIRTE

S.No. Date	CHRONOLOGY OF EVENTS Description	D M
1. 04.03.1980	Initial appointment of the applicant as Draughtsman	Page No
2. 26.4.1984	Applicant services were regularized	
3. 13.3.1984	O.M issued by the Government of India	2
4. 21.6.1995	2 nd Respondent issued O.M	3
5. 18.7.2000	Orders issued by the 4th respondent	4
5. 14.8.2000	Order of this Hon'ble Tribunal in O.A.No.1127/2000	. 4
7. 9.7.2001	Order in O.A.No.466/2001 of this Hon'ble Tribuna.	5
3. 29.8.2001	Memo issued by the 4 th respondent	5
3.9.2001	Orders issued by the 4 th respondent	. 5
0. 23.11.2001	Impugned order issued by the 4 th respondent	. 6

Hyderabad,

Dt: 10.12.2001

COUNSEL FOR THE APPLICANT

OA 10551 OA 1055/93 OH-1056/93 OA. 1057/93 07.1058/93 0A.1059/93 10A-1060193)OA 1061 193)OA 106 2/93

:: 10 ::

Points raised by Shri AV Thomas, Rep., NAD CE Union(V)

Item XLVII - Reservation for SC/ST posts.

NAD(V) Rep. explained that as per existing orders, no reservation exist to the post of MCM (Master Craftsman) and the same is followed by ND(V). The Chairman directed that the matter be referred to NHQ for clarification. The Chairman further directed NAD(V) to give a reply to NAD CE Union (V).

Actim: NAD(V)/SO(Civ).

roints raised by Shri V Srinivas, Rep. MO(V) Works Committee

Item XLIX - Violation of the Factories Act.

Staff Side member pointed out that instruction by Hy ENC to grant compensatory off in lieu of Overtime on working days is not in accordance with the Factories Act. Chairman directed to issue an amendment to the order.

Action: SO(Civ).

Point closed.

ITEM L - OVERHEAD Water Tank at MO(V). Old Site.

The Chairman explained that sanction was issued for Sinter Water Tanks.

Point closed.

ITAM LI - Matching Grant for MO(V) Welfare Fund.

SO(Civ) stated that Govt. instructions are awaited. Chairman directed to collect a copy from Staff Side Member for necessary action.

Action : SO(Civ).

Point closed.

ITEM LII - Filling up of Industrial Posts.

Chairman directed that Naval Headquarters orders to be implemented.

Action : All Units.

Point. closed.

Item LIII - Payment of Time Scale Arrears on OT.

Chairman directed that payment be effected by end Jul 89.

Action : MO(V).

....11.

Point closed.

OA. 1055/93 Batch

OA. 1055/93 OA.1062/93

2 8A 1055 93 (2) 8A 1056 93 (3) 8A 1057 93 (4) 8A 1058 93 (5) 8A 1059 93 (5) 8A 1059 93 (6) 1060 193 (6) 1060

Date of Papers isl. No. of Description or Papers. of papers. Date of filing. PART I ORIGINAL JUDGMENT Original Application and Materi a Papers Counter Remly Counter PART Copy of O.A copies material papers. copy of Reply Counter copy of Judgment. PART III Vakalath-nama Notice Papers.

PART-II and PART - III Destroyed.

A 5/2/98

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AT HYDERABAD

OA . 1055/93 (to) DA.1062/93

date of decision: 2-9-1993

 K. Kameswara Rao (OA.1055/93)
 D. Venkateswarlu (OA.1056/93) 2. D. Venkateswarlu (OA.1057/93) 3. Sk. Khasim 4. I. Chalamaiah (DA.1058/93) 5. G. Ravindra Reddy (OA.1059/93) (DA.1060/93) 6. P. Krishnaiah (OA.1061/93) & 7. M. Narasaiah (0A.1062/93)8. O. Mallaiah

: Applicants

versus

1. The Sub-Divisional Officer Telecommunications Peddapalli 505172

2__Ihaayal-sus 050

3. Union of India, rep. by The Chairman, Telecom Commission Sanchar Bhavan New Delhi 110 001

Louises for the applicants in all the cases

Counsel for the respondents in OA.1055/93; OA.1056/93 and OA.1060/93

In OA. 1057/93 & OA. 1058/93

Counsel for the respondents in OA.1059/93; OA.1061/93 and OA.1062/93

Common réspondents : in all the cases

- : C. Suryanarayana Advocate
- : N.V. Ramana, Addl. SC for Central Government
- : N.V. Raghava Reddy, Addl. SC for Central Govt.
- : V. Bhimanna, Addl. SC for Central Government

C UD VW

HON. MR. JUSTICE V. NEELADRI RAD, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)



Judgment

(As per Hon'ble Mr.P.T.Thiruvengadam, Member(Admn.)

The applicames in these OAs are casual labourers in Telecommunications Department. They were served with orders of termination from service with one month's notice as per impugned order served on them on 3.8.1993. Enquires' were conducted against the applicants for alleged production of forged and false records with regard to their earlier casual labour service in the department, based on which they were further engaged later. The applicants participated in the respective inquiries and the first respondent in the respective OAs figured as witnesses in the inquiries.

- These cases are squarely covered by the tradecated 20.8.1993 in 0.A.No.988/83 and batch cases on the file of this Bench. For the reasons stated therein, we allow these OAs at the admission stage by setting aside the impugned orders and by allow the impugned orders and by allow dent to appoint another disciplinary authority who is of the rank equal to or above the first respondent, if it is intended to prodeed further with the inquiries and in such a case, it is necessary for disciplinary authority to issue a show-cause notice by enclosing the copy of the applicants that if they intend to challenge the findings therein, they

L

and forth

have to submit their objections within the time stipulated. (🔊

The OA is ordered accordingly. No costs.

D. J. J.

(P.T. Thiruvengadam) Member (Admn)

(V. Neeladri Rao) Vice-Chairman

Dated: September 2, 93 Dictated in the Open Court Deputy Regist

To

- 1. The Sub-Divisional Officer, Telecommunications, Peddapalli-172.
- 2. The Telecom District Engineer, Karimnagar-050
- 3. The Chairman, Union of India, Telecom Commission, Sanchar Bhavan, New Delhi-1.
- 5. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
- 6. One copy to Mr.N.v.Raghava Reddy, Addl.CGSC.CAT.Hyd.
- 8. One copy to Library, CAT. Hyd.
- 9. One spare copy.

pv.m

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NHELADRI RAO VICE CHAIRMAN

AND

THE HON'BLE MR.A. B.GORTHY : MEMBER (A)

THE HON BLE MR. T. CHANDRASEKHAR REDDY MEMBER (JUDL)

AND -

THE HON'BLE MR.P.T. PIRUVENGADAM:M(A)

Dated: 2 -

CREET, JUDGMENT:

M.A/R.A/C.A.N.

OA. 1055 93400 O.A. No. 1069 93 0.A.No.

T.A.No.

Admitted and Interim directions issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Dejected/Ordered

No crder as to costs.

Contral Administrative Tribuna DESPATCH

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CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH - HYDERABAD

ORIGINAL APPLICATION NO.	062 OF 1993
Shri G-Mallaiel	Applicant (s) _i
Versus	•
SDO, Teleon, feeddofelly	· !
Lear.	
Re	espondent (s)
This Application has been submitted to the	e Tribunal
by Mn Chry Melayona Administrative Tribunals Act. 1985 and same has been scrutinised win check list in the light of the provisions contained in the A Rules, 1987. The application has been in order and may be listed for admissions.	with reference to the points mentioned dministrative Tribunal (Procedure)
En/s	Leputy Registrar (J)
	j i

8.	Has the index of documents been filed and has the paging been done properly?	
9.	Have the chronological details of representations made and the outcome of such representations been indicated in the application?	~_
10.	Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal?	ļ
11.	Are the application/duplicate copy/spare copies signed?	
12	Area copies of the application with annexures	
1	a) Identical with the original	
	b) Defective	
	c) Wanting in Annexures	
	No/Page Nos	•
13.	Have full size envelopes bearing full address of the Respondents been filed?	
14.	Are the given addresses, the registered addresses?	
15.	Do the names of the parties stated in the copies, tally with those indicated in the application?	
16.	Are the translations certified to be true or supported by an affidavit affirming that they are true?	
17.	Are the facts for the case mentioned under item No. 6 of the application.	
,	a) Concise?	
	b) Under distinct heads?	
	c) Numbered consecutively?	
	d) Typed in double space on one side of the paper?	/
	stated with reasulars for interim order prayed for,	

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Cheek Sheet

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

INDEX SHEET (DUPLICATE)

•••••		DENT (S) Soo, relien, PR	
<u></u>		Particulars to be examined	Endorsement as to result of examination
1.	Is th	ne applicant competent to file this application?	
2.	a)	Is the application in the prescribed form?	
	b)	Is the application in paper book form?	
	c)	Have prescribed number of complete sets of the application been filed?	
3.	Is th	ne annicos:	
	If no	ot by how many days is it beyond time?	
	Has	sufficient cause for not making the application in time si	rated?
4.)	Has	the document of authorisation/Vakalatnama been filed?	G
. 5		Rs. 50/-? Number of B.D. / I.P.O. to be recorded.	• • • • • •
6.	Has the a	the copy/copies of the order (s) against which application is made, been filed?	
7.	(a)	Have the copies of the documents relied upon by the applicant and mentioned in the application been filed?	
	(<i>p</i>)	Have the documents referred to in (a) above duly attested and numbered accordingly?	
	(c)	Are the documents referred to in (a) above neatly typed in double space?	

INDEX SHEET (ORIGINAL)

	O.A. NO. 1062 of 199		
(CAUSE TITLE O. Mallaiah		
	VERSUS		
.)	SDO, Teluon, Paddapallis 2 ott		·
Sl.No.	Description of Documents	 	Page No.
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2.	Material papers	<u>* - = - = -</u>	6-613.
3.	Vakalat		1
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U/S 19 of the A.T. Act, 1985 IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD

O.A. No.

1062

BETWEEN

O. Mallaiah

.The SDO, Telecom, Paddapalli & 2 ors.



Applicant

Respondents

INDEX-cum-CHRONOLOGY

S.No	Date	Description of the document Annex	ure E	Page .
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01.	23.08.93	Original Application .	• • •	01
02.	06.10.90	R-1's letter to applicant calling for his explanation	A-1	06
03.	12.10.90	Applicant's reply to the above	A-2	U į
04.	14.08,91	R-1's order appttg. EO/PO	A-3	80
0 5.	20.08.91	Applicant's lr. to R-1 to clarify under what rules/orders the enquiry	A-4	09
06.	29.01.92	EO's letter to applicant clarifying that the enquiry is being conducted to afford you an opportunity of hearing	A-5	
0 7.	20.02.92	Proceedings of the enquiry (1st round)	A-6	11
08. 09.	20.10.92	do (2nd round) Impugned termination notice served to the applicant on 03.8.93	A-7	

Hyderabad,

APPLICANT

U/S 19 of the A.T. Act, 1985
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

O.A. No. 1062 of 1993

BETWEEN

O. Mallaiah, S/o O. Venkataiah, about 27 years, Casual Mazdoor under the 1st respondent, his address for service of notices being that of his counsel M/s C. Suryanarayana & P. Bhaskar, Advocates, at 1-2-593/50, SRINILAYAM, Sri Sri Marg, Gaganmahal, Hyderabad-500 029

Applicant

and

- 1. The Sub-Divisional Officer, Telecommunications, Paddapalli 505 172;
- 2. The Telecom Distt. Engineer,
 Karimnagar 505 050;
- 3. Union of India represented by Sanchar Bhawan, New Delhi 110 001

.... Respondents

CALLEGE OF THE FORESTER OF

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

order No. Nil dt. Nil (Annexure A-8), served to the applicant on 03.8.93 ordering "for termination of your service with a month's notice for the following lapses, from the date of receipt of this letter: (1) PRODUCING FALSE AND FAKE WORK RECORD AT THE BEGINNING WHILE SEEKING FOR WORK, (2)

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the order against which the application is made is covered by Sec.14(1) of the A.T. Act, 1985. Hence the application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The applicant further declares that the impugned order was served to the applicant on 03.8.93. Hence the application is within the limitation prescribed in Sec.21 ibid.

4. FACTS OF THE CASE:

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initially recruited applicant was employed from 1.12.1985 onwards. The applicant was accused of producing forged, false and fake work record "At the time of your engagement as Casual Mazdoor w.e.f. 9/84". But he was actually employed under the 1st respondent not from 9/84 but from Moreover, when the applicant was asked in the enquiry from which date he was working in the Deptt., he stated in reply that he was working from 12/85 and has been continuously working since in Peddapalli Sub-Division of Karimnagar Telecom Distt. and that he worked nowhere before Yet he was accused of producing false and forged work record for the periods from 9/84 to 11/85 "at the beginning while seeking for work", etc. and given the impugned termination notice.

- (4.2) On that ground an enquiry was thrust on as Enquiry Officer ("EO") and Shri M. Rajasekhar, JTO (Est) as Presenting Officer ("PO"). The applicant was not informed under what rules or orders the enquiry is held. He was also not supplied with a copy of the enquiry report. But the EO informed him that "The enquiry is being conducted to afford you an opportunity of hearing".
- (4.3) The charges and/or allegations against the applicant have not been established at all. original records have not been produced for inspection and verification and the most important witnesses on whose letters the applicant is held guilty have also not been examined or offered for cross-examination. The proceedings were conducted and concluded in a most arbitrary manner in gross violation of the principles of natural justice and the provisions of Arts. 14 and 21 as well as of Art.311 of the Constitution of India. The applicant has therefore no other alternative or equally efficacious remedy except to approach this Tribunal the in exercise φ£ its jurisdiction u/Ss 19 and 22 of the A.T. Act. 1985

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- (5.1) The statutory rules or orders or the statutory provisions of any law under which the enquiry was ordered and conducted have not been specified or made known to the applicant. As such the enquiry is vitiated ab initio, and, therefore, the impugned termination notice is illegal, null and void.
- (5.2) Termination of his service by one month's notice has not been shown to be under the authority of any rule or law or orders or instructions of the Govt. Therefore it must be presumed to be retrenchment within the meaning of Sec.2(oo) of the ID Act.
- (5.3) Since more than 100 workmen are employed in Karimnagar Telecom District the respondents are bound to comply with the provisions of Sec.25-N of the ID Act before retrenching the applicant. In fact, the impugned termination notice Annexure A-8 dt. Nil is an impermissible, illegal and void order inasmuch as it is obviously intended to circumvent the statutory requirements and as a shortcut to disciplinary action.

but without admitting that the enquiry was conducted in a proper manner and that it is valid, it is submitted that the applicant has been denied access to the original record not only to enable him to discredit the allegations and charges against the applicant but also to establish his principles of natural justice.

- (5.5) The allegations and charges against the applicant have not been established in the enquiry and the respondents have ignored the principle that the burden of proof lies on them to establish the
 - (5.6) The enquiry is obviously held to create the false impression that the applicant is given, a

reasonable opportunity though he was not even furnished with the enquiry report nor given any opportunity to show why it should not be accepted and acted upon.

- (5.7) Even assuming that the allegations/charges against the applicant are true but without admitting the same, termination of the applicant's service is violative of established law. Therefore, the impugned termination order is void ab initio and liable to be set aside accordingly.
- (5.8) The applicant, being a civilian employee, is entitled to protection of Art. 311 of the Constitution of India.
- (5.9) The applicant may be permitted to urge other grounds at the final hearing.

6. DETAILS OF REMEDIES EXHAUSTED:

The applicant declares that there is no statutory remedy against the impugned termination order of the 1st respondent except by way of this application. Hence this application.

7. MATTERS NOT PREVIOUSLY FILED IN OR PENDING WITH ANY OTHER COURT:

The applicant further declares that he has not previously filed any application, WP or suit before any other authority, court or any other Bench of the Hon'ble Tribunal regarding the matter in r/o which this application has been made.

8. RELIEFS SOUGHT:

In view of the above facts and submissions, the applicant prays that this Hon'ble Tribunal may be pleased to call for the records relating to the impugned termination order Annexure A-8 dt. Nil and to quash the same declaring that it is vitiated ab initio by violation of the principles of natural justice, and illegal, null and void and that the applicant is innocent and not liable to applicant its liable to applicant is innocent and not liable to applicant its liable to app

9. INTERIM ORDER, IF ANY, PRAYED FOR:

Pending finalisation of the OA, the applicant submits that it is just and equitable to suspend the operation of the impugned order Annexure A-8 dt. Nil and prays accordingly or else the applicant will suffer irretrievable loss and injury.

10. PARTICULARS OF THE IPO IN R/O APPLICATION FEE:

IPO No.05-897905 dt.14.8.93 for Rs.50/-

11. LIST OF ENCLOSURES:

LP.O. B.C. D. Romore

- a) IPO mentioned above,
- b) Annexures as per index; and
- c) Vakalat

VERIFICATION

I, O. Mallaiah, S/o O. Venkataiah, about 27 years, Casual Mazdoor under the 1st respondent, temporarily come down to Hyderabad, do hereby verify that the contents of paras 1 to 4, 6, 7, 10 and 11 are true to my personal knowledge, that those of the remaining I have not suppressed any material fact.

Hyderabad,

23.08.93.

SIGNATURE OF APPLICANT

COUNSEL FOR APPLICANT

PROFORMA

Office of the Sub Divisional Officer, T.P.Le.cam./Pedapalli A-2/Cc/90-91/10 No. A-2/Am 91/10

Dated: 6-10-1990

Co. Mallaigh S/o Verkaigh

(Name and address of the casual mazdoor)

At the time of your engagement as Casual Mazdoor w.e.f. 984 under the sub divisional Officer, Pods Palls, you produced work record in support of the work done by you in the department of Telecom. Now it has come to the notice of the department that the record supra produced by you is forged, false and fake. You are therefore directed to submit your explanation in writing within one week on the above or otherwise it will be deemed that you have no explanation to offer.

•

Signature of the Sub Divisional Officer

Mully-

counsel for appliet.

Date: 12-10-190.
Pedda Pally.

To.

The Sub-Devisional Officer, Telecome; PEDDA PALLY.

\$11.

dated 6-10-190. I besto say that I substitted my Mazdour Days
Card (Note Book) containing the certified days of my work.
The Note Book submitted by me contains my signatures at various
places. I did not submit any forged, false or fake record.
Unless the record contains of signatures at some places or
the other, it cannot be said that it was submitted by me.
The allegation that I submitted forged, false and fake record
with a view to implicate me in a figure answer day to have been made
the benefits of my long service. Casual Mazdoor in the
Department entitling me to absorption and regularisation in the
Department and pending the same for conferement of temporary
status pending such absorption and regularisation.

Thanking you.

Yours faithfully,

1 dugles

Counsel for applat.

/ 10

hereby charged as under:

SUB-DIVISIONAL OFFICER TELECOM. OFFICE OF THE PEDDAPALLY 606172.	·	
Ref. No. w-25/91-97/21	Dated:	14.8-91
To Shri Ormallaich		•
Shri <u>O'mallaich</u> cli marower		•
- Walland	•	
Sub:-APPOINTMENT OF ENQUIRY OFFICER	AND PRESEN	TING OFFICER.
-000-	·	
Your reply dated: 12-10-50 to the	he Memo No.	1 21 81.92/CL
Dt. 6-10. 90 issued by the und	dersianed h	as been
examined and is not found satisfactory.		40 2001
2 It has, therefore, been decided to	hold an en	quiry into
the charges mentioned hereunder levelled		

- i) That submission of forged, false and take records in support of work done by you in the department of . Telecom during the periods from
- The above act/s of yours constitute/s serious mis-conduct.
- з. Shri K. Venkata Ratnam, Designation, A.E. (plg.) has been appointed as Enquiry Officer to conduct the enquiry. _ Enquiry Officer will intimate you direct the date, time and venue of the enquiry.
 - Shri M. Rajasekhar, Designation, J.T.O. (Est.) has been 4. appointed as Presenting Officer to present the case at the Enquiry on behalf of the undersigned.
 - You are advised to attend the Enquiry on the appointed date, time and place. Please note that if you fail to attend the enquiry or refuse to participate in the proceedings, the enquiry will be held ex-parte.

(Signature)

SUB-DIVISIONAL OFFICER TELECOM. Designation:

PEUDAPALLY . 505 172.

nnexure A-4

Peddapally, Date: 20 - 8-1991.

To

The S.D.O. Telecom. PEDDAPALLI - 505 172.

sir,

Sub: - Appointment of Enquiry Officer and Presenting Officer.

Ref: W-28/91-92/CL/127/21 - Dt. U-8.91

-000-

As per your instructions in the above cited orders, I shall attend the enquiry. But I request you to be kind enough to clarify under what rules or orders the enquiry is ordered. I also request you to kindly arrange to supply me a copy of the rules or orders under which the said enquiry is ordered for which I am prepared to pay on intimation. Otherwise, I may be informed of the source from which I can get the said rules or orders, so that I may secure them.

I wish to take the assistance of Sri A. Venkateshwarl n. LMP, Jyotinagar, to assist me in the proposed enquiry. The Enquiry Officer may kindly be advised to give notice of the date of enquiry to the said Shri a. Venkateshwarlu, LMP and his controlling authority to receive the enquiry. I shall be grateful for the same.

Thanking you,

Yours faithfully, O. McWaler.

(O.MACCATAH.) Copies submitted to: CACUUAC MALDOOR

1. Shri K. Wenkataratnam, A.E. (Plg), C/o T.D.E.

Karimnagar - 505 nso (Est), 0/o T.D.E., Karimnagar - 505 050 50500|

CÓT

Annexive A-5

MOC

From

K. Venkata Ratnam,A.E. (Planning & Admin)Enquiry Officer,O/o Telecom District Engineer,KARIMNAGAR.

To

sri. O. Mallaigh.

Letter No. E/RE/91-92/46

1300

Dated at Kaa the 29,1.92

Sub: - Conducting of Enquiry Reg - Permission for Assistance of AGS Regarding.

Ref: - Your Represantation.

Refer your Representation requesting for permission for Assistance of AGS in Enquiry. The clarification for the points in your representation are as follows.

- 1) The Enquiry is being conducted to afford you an opportunity of hearing.
- 2) You are & Venue of the Enquiry will be intimated.

A.E. (Planning & Admin) & Enquiry Officer.

Copy to

SDOT, Karimnagar SDOP, Karimnagar SDOT, Peddpalli

For favour of information and for relieving the AGS when required for attending to the enquiry.

T/c Notest

Counsel bor applint

DEPARTMENT OF TELECOPHUNICATIONS

To day the 1st mitting of the enquiry of casual mazdoors on bogus works record was ecuduoted on 20,2,92 in the Training hall o/o T.D.B. Karimnegar at 11.00 Hrs.

The following attended.

1. SP1: K. Venketeretnem, (Admn)

---- Enquiry ufficer

2. Sri W. Rajashekar JTO (Mla)

---- Presenting Officer

3. Sri A. Tenkateswarlu, LMP/JTIG

---- A.G.S.

4. Sri O. Malleiah, Mazdoor

The questions and enswern are as follows:

- 1. What is you name ? 0. Hellainh.
- 2: From which date date you are working in the Department ? I joined in the month of 12/85 in Peddapally and continuously working there.

I worked no where before 12/85. I joined only in 12/85 at Peddapally.

- 4. Have you submitted your days book to your SDOT?
 I submitted my days book to SDOT for verification.
- S. Can you recognise your book?

 Yes I can. The book was shown min to him, the marker said that only the book from 12/65 having Peddpally days was, belonging to him. The marker butter in R.S. he stated the book having days of H.E from 9/84 to 11/65 was not belonging to him, he confirmed that he never worked in H.E.

The above was recorded in my presence.

Sallin out of the occasion actions.

SIGNATURE

1. Sri K. Venketeretnes ha

2. Sri M. Rajashekar 1 8714

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4. Sri O. Malleigh

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Annexure A-7

DEPARTMENT OF TELECOMMUNICATIONS. ANDHRA PRADESH.

todaysecond sitting of the Inquiry of casual Mazdoors on bogus work record conducted on 20-10-92 in the chamber of SDOT, PLL at 10-00 hrs. The following attended the Inquiry.

1. Sri K. Venkata Ratnem, Inquiry officer

2. Sri A. Sundara Rao, SDOT. PLL

3. Sri M.Raja Sekhar, Presenting officer

4. Sri A. Venkateswarlu, AGS A Venka twoder

The IO directed the PO to present the case.

1. The PO presented the case as follows. He informed SDOT, PLL that the GM under Inquiry stated that the days book having RE days from 9/84 to 11/85 was not belonging to him. The CM stated EM in previous Inquiry that he submitted only one book. Hence YEMM you are directed to confirm how many books have been sent from your office to TDE, KAA,

Ans:- SDOT, PLL replied that the CM Nas submitted two books and the same two books forwarded to TDE, KAA vide Lr. No W-25/90-91/44 dated at PLL the 23-4-90. As he is having REdays upto 11/85 he was taken for duty from 12/85 in the PLL sub-Division.

2. As SDOF, PLL confirmed two books are sent to TDE, KAA the PO once again questioned the CM to cenfirm whether two books are belonging to him or no

Ans:- The CM stated that he has given only one book, That he donet know other book having REdays from9/84 to 11/85.

3. SDOT, PLAL once again stated that the same two books sent from his office to TDE, KAA which were received from the CM when questioned second time by the Presenting officer.

4. The AGS questioned the SDOT, PLL whether any receipt was given to the CM under Inquiry when he submitted the days book?

Ans: SDOT, PLL replied that no receipt was given to Sri O. Mallaiah, CM. No such receipts are given to any CMs in the sub-division our fee.

5. The AGS stated that the CM demanded for receipt at the time of submission?

'Ans: SDOT, PLL stat ed that no CM demanded for the receipt and no books are missing.

6. The AGS questioned SDOT, PLL how temporary status w as given to the CMs having bogus RE days?

Ans:- No the Inquiry is going on about the bogus RE days EKE of Sri O. Hallaiah, CM. Issue of temporary status to CMs who were having RE days are not pertating to this Inquiry. This issue can be taken separately.

7. The AGS questioned the SDOT_ETALboy Asving KE days? Why temporary as status was not given to the other CMs?

Ans:- The case will be reviewedhow temporary status was given to Sri M.Ch.Obul Reddy and Ch.Subba Reddy. And these two cases will be discussed indetail on the day when the Inquiry was scheduled to those Mazdoors.

The AGS is directed by the IO to take these cases separately also with the Divisional Office and issue of Temporary status to CMs is a separate issue from this Inquiry. The AGS is directed to approach the concerned officers for issue of temporary status.

The above statement was recorded in my presence.

A Company

Signature of the Casual Mazdoor.

From:

S.D.O. Telecom

Sri O.Mallaiah

Casual Mazdoor

During Departmental enquiry you

- 1. Stated that you never worked any where for the period from ..9/84.... to 11/85.
- 2. You stated that the service record of RE was not belonging to you.

During enquiry as you have stated that the work record is not belonging to you it is presumed your work record is bogus.

your service with a months notice:: for hthe from the date of receipt of this letter following lapses.

- 1. Producing false and forged work record at the begining while seeking for work.
- 2. Disagreement of submission of the work record supra submitted

O. Malbell

SUB-DIVISIONAL SPICER TELECOM. PEDDAPALLY - 606 172.

Mc Person .- County

Judgment

(As per Hom'ble Mr.P.T.Thiruvengadam, Member(Admm.))

The applicants in these OAs are casual labourers in Telecommunications Department. They were served with orders of termination from service with one month's notice as per impugned order served on them on 3.8.1993. Enquires were conducted against the applicants for alleged production

casual labour service in the department, based on which they were further engaged later. The applicants participated in the respective inquiries and the first respondent in the respective OAs figured as witnesses in the inquiries.

- 2. The two main contentions for the applicants are that

 (i) the principles of matural justice are not followed in

 mot furnishing the copy of the inquiry officer's report

 before the impugned orders are passed; and (ii) the first

 respondent who passed the orders figured as witness.
- 3. These cases are squarely covered by the Judgment dated 26.8.1993 in 0.A.No.988/83 and batch cases on the file of this Bench. For the reasons stated therein, we allow these OAs at the admission stage by setting aside the impugned orders and by directing the second respondent to appoint another disciplinary authority who is of the rank equal to or above the first respondent, if it is intended to prodeed further with the inquiries and in such a case, it is necessary for disciplinary authority to issue a show-cause notice by enclosing the copy of the inquiry officer's report by informing the applicants that if they intend to challenge the findings therein, they

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

OA.1055/93 to OA.1062/93

date of decision: 2-9-1993

1. K. Kameswara Rao (OA.1055/93)
2. D. Venkateswarlu (OA.1056/93)
3. Sk. Khasim (OA.1057/93)
4. I. Chalamaiah (OA.1058/93)
5. G. Ravindra Reddy (OA.1059/93)
6. P. Krishnaiah (OA.1060/93)
7. M. Narasaiah (OA.1061/93) &
8. O. Mallaiah (OA.1062/93)

Applicants Applicants

versus

- 1. The Sub-Divisional Officer Telecommunications Peddapalli 505172
- 2. The Telecom District Engineer Karimnagar 505 050

The Chairman, Telecom Commission Sanchar Bhavan New Delhi 110 001

Common respondents: in all the cases

Counsel for the applicants in all the cases

in OA.1055/93; DA.1056/93 and DA.1060/93

Counsel for the respondents in OA.1057/93 & DA.1058/93

Counsel for the respondents in OA.1059/93; OA.1061/93 and OA.1062/93

: C. Suryanarayana Advocate

for Central Government

- .: N.V. Raghava Reddy, Addl. SC for Central Govt.
- : V. Bhimanna, Addl. SC for Central Government

CORAM:

HON. MR. JUSTICE V. NEELADRI RAD, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Top

have to submit their objections within the time stipulated.

The OA is ordered accordingly. No costs.

Court Officer Sagarate Hyderabad Bench

- The Sub-Divisional Officer, Telecommunications, Peddapalli-172.
- 2. The Telecom District Engineer, Karimnagar-050
- 3. The Chairman, Union of India, Telecom Commission, Sanchar Bhavan, New Delhi-1.
- 4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
- 5. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
- 6. One copy to Mr.N.v.Raghava Reddy, Addl.CGSC.CAT.Hyd.
- 7. One copy to Mr.v.Bhimanna, Addl.CGSC.CAT.Hyd.
- 8. One conv to Tin

pvm

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- The two main contentions for the applicants are that (i) the principles of matural justice are not followed in not furnishing the copy of the inquiry officer's report before the impugned orders are passed; and (ii) the first respondent who passed the orders figured as witness.
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OA.1055/93 to OA.1062/93

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: Applicants TARAD THIRD

versus

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- 2. The Telecom District Engineer
- 3. Union of India, rep. by The Chairman, Telecom Commission Sanchar Bhavan New Delhi 110 001

In all the cases

Counsel for the respondents in 0A.1055/93; 0A.1056/93 and 0A.1060/93

Counsel for the respondents in OA.1057/93 & OA.1058/93

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- . L. buryanarayana
- Advocate
- : N.V. Ramana, Addl. SC for Central Government
- : N.V. Raghava Reddy, Addl. SC for Central Govt.
- : V. Bhimanna, Addl. SC for Central Government

CORAM:

HON. MR. JUSTICE V. NEELADRI RAD, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

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Court Officer 5993

Administrative Tribunal
Hyderabad Bench

- The Sub-Divisional Officer, Telecommunications, Peddapalli-172.
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